

have already been implemented. The three items which remain to be implemented are: (1) All India Gurdwaras Act (2) Territorial Claims and (3) Sharing of Rivers Waters.

As regards All India Gurdwaras Act, the Ministry of Law, Government of India had prepared a draft Bill in 1986 in pursuance of the Accord. All the State Governments/UTs were requested to give their views regarding the enactment of All India Gurdwaras Act. In response thereto, the State Government of Punjab sent another draft Bill in 1993. There has been no unanimity on this so far. In the meanwhile Chief Commissioner, Gurdwara Elections, Chandigarh prepared a draft Bill in 1999 on his own initiative which has been circulated to Shiromani Gurdwara Prabandhak Committee, Amritsar, National Commission for Minorities and the concerned State Governments/UTs for their views and suggestions which are awaited.

With respect to Territorial Claims between Punjab and Haryana, Government of India would like the concerned States to sort out their differences over the issue and would be willing to help in the matter.

The Ravi Beas Waters Tribunal is seized of the issue regarding Sharing of River Waters between the States of Punjab, Haryana and Rajasthan. The Ministry of Water Resources also intends to convene a meeting of the concerned Chief Ministers.

(c) There is no such proposal at present with the Government.

Cases of Human Rights Violations referred by SC to NHRC

1997. SHRI KARTAR SINGH DUGGAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that as reported in the Asian Age dated 19th February, 2001 at the instance of the Supreme Court CBI identified 2097 cases of extra-judicial cremations and disposal of dead bodies in the Punjab during 1984—1994;

(b) whether it is also a fact that the Supreme Court rather than

looking into the gory tale of violations of human rights referred the case of National Human Rights Commission (NHRC); and

(c) whether it is a fact that while NHRC has yet to make up its mind, Jaswant Singh Kalra, a human rights activist who brought the crime to the Supreme Court's notice has disappeared and his body has not been recovered all these days?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) to (c) During the course of proceedings in a Writ Petition filed in the Supreme Court, the CBI, at the instance of the Court, identified 2097 cases of extra judicial cremations and disposal of dead bodies in Punjab during 1984 to 1994. The Supreme Court also issued directions to the National Human Rights Commission, through its Chairman to have all the issues raised in the writ petition examined in accordance with the law. The CBI had also investigated, under orders of Supreme Court, the matter relating to the disappearance of Shri Jaswant Singh Kalra. A chargesheet has since been filed in the District & Sessions Court, Patiala, and the trial of the case is in progress.

Assistance sought by Manipur Government for Police Housing Colony

1998. SHRI W. ANGOU SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Manipur have requested Government for providing funds for construction of police housing colony for keeping the police commandos with their families; and

(b) if so, the steps taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI): (a) and (b) Government of Manipur have submitted a detailed Five Year Perspective Plan for Modernisation of State Forces which includes, *inter alia*, proposals for Police Housing also.